

IN THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI

ORIGINAL APPLICATION NO. 254/2020

IN THE MATTER OF:

Sugandhi Shekar

PETITIONER

AND:

Union of India and Others

RESPONDENTS

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Place: Chennai
Date: 10.03.2021

COUNSEL FOR RESPONDENTS
No.18, 19 & 20.

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STATEMENT OF OBJECTIONS FILED ON BEHALF OF
RESPONDENT No. 18, 19 and 20

1. It is submitted that the applicant has filed the above application before this Hon'ble Tribunal and has sought for a prayer directing Respondents No.1 to 17 to take action to protect the environment, ecology in Udhyavara Village of Udupi Taluk and further direct them to take action under law to prevent and prohibit the conversions of agricultural lands into industrial lands in the village which are detrimental to environment and ecology and also sought for the Hon'ble Tribunal's interference in order to direct the respondents to take steps to stop/close industries which are allegedly causing

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pollution and are detrimental to the environment and such other reliefs.

2. It is humbly submitted that, in so far as the relief's/prayer (a) and (b) sought by the Applicant herein is concerned this Hon'ble tribunal already come to a conclusion that this tribunal has no jurisdiction over land revenue and conversion matters nor does it over the local bodies as these matters and authorities exclusively fall below the authority of the State Government. However it is brought to the kind notice of the Hon'ble tribunal that the Respondents No.18 to 20 herein have followed the due process of law and have complied all pre requisite condition for conversion of Agriculture none into industrial zone. In fact, the State Government represented by Department of Urban Development passed an order on 06.08.2020 regarding conversion of land use from agricultural zone to Industrial zone. On the basis of the order passed the Government of Karnataka, the Commissioner Udupi Urban Development Authority also issued an endorsement regarding conversion of land use from agricultural zone to industrial none. The copy of

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the endorsement issued by the Commissioner Udupi Urban Development Authority dated 11.08.2020 is enclosed herewith as **ANNEXURE-'R1'**.

3. It is submitted that the Application filed before this Hon'ble Tribunal is malicious, vindictive, grudge bearing and politically motivated. It is humbly submitted that, the Applicant herein is the ex-president of the Grama Panchayath, Udyavara Village, this Application has been filed and Respondents No. 18 to 20 are made parties to it, in order to settle score against them as they did not support or contribute to the Applicant's campaign during the Grama Panchayath elections.

4. That Justifying the above objection is the fact that the Applicant herein had unlawfully filed two simultaneous Writ petitions in the High Court of Karnataka at Bengaluru in order to secure a writ of Certiorari quashing the just and lawful order bearing No. JiPamUu/A.Nyayalaya:1:2019-20 passed by the President of Udupi Zilla Panchayath, which reviewed the resolutions of the Udupi Taluk Panchayath and directed the Grama panchayath, Udyavara to issue NOC regarding commencement of an industry other than Fish Mills to be

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established in Udyavara. The first Writ petition bearing W.P.No. 6191/2020 was filed through the PDO of the Udyavara Gram Panchayath of which, the Applicant herein was the President and when the interim relief sought in that petition was not granted, the Applicant herein suppressed the fact that there was pending proceedings before the Hon'ble Court with regards to the same issue and filed another Writ Petition bearing number 8755/2020, seeking the same relief of Writ of Certiorari quashing same order bearing No. JiPamUu/A.Nyayalaya:1:2019-20 passed by the President of Udupi Zilla Panchayath. It is pertinent to note that both these petitions were dismissed by the Hon'ble High Court of Karnataka as W.P 6191/2020 was withdrawn by the Petitioner Panchayath and another Writ Petition No.8755/2020 filed by the petitioner herein dismissed on merits. A copy of the order dated 18.11.2020 in W.P No.8755/2020 is enclosed herewith as **ANNEXURE-'R2'**. However, by suppressing the facts, once again the Applicant herein has encouraged Mrs. Sundari Poojarthi and Mr. Jagadeesh Kumar to file another Writ Petition bearing No. 14805/2020 in the High Court of

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Karnataka. This particular petition makes the vendetta of the applicant herein even more obvious as there has been numerous allegations made in this petition while absolutely none of which could be substantiated. Once again in this petition the relief sought is a writ of certiorari in order to quash the order bearing No. JiPamUu/A.Nyayalaya:1:2019-20 passed by the President of Udupi Zilla Panchayat, along with the valid order passed by the Udupi Urban Development Authority on 13.02.2020 and also the order passed by Government of Karnataka in proceeding No. A. E.76 Mai. A. Pra. 2020(E) Bengaluru converting the land from agricultural use to industrial use. It is with deep regret the Respondents No.18 to 20 herein submit that the applicant is misusing this Hon'ble Tribunal to fulfill her Vendetta.

5. It is further submitted that most of the allegations made by the Applicant in the above application against Respondents 18 to 20 are false, vexatious, and baseless since the proposed industry of the aforementioned respondents has nothing to do with fish mills whatsoever. It is obvious that all the complaints, allegations the Applicant herein made is against the alleged

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pollution caused by the fish mills. It is humbly submitted that the proposed industry Respondents No.18 to 20 herein intend to establish is a fish freezing plant that aides in the export of the local produce. This industry has no significant solid, liquid or gaseous byproducts that can be discharged into the nature causing the alleged pollution. In fact it is humbly submitted before this hon'ble tribunal that the Respondents No.18 to 20 have taken all the measures to ensure no harm is done to the nature from when the activities of the proposed industry begins and only then they have been issued a No Objection Certificate from the Karnataka State Pollution Control Board. If the allegations made by the Applicant herein held an ounce of truth in it, the Respondents No 18 to 20 herein would not be able to secure the No Objection Certificate from the Environmental officer, Karnataka State Pollution Control Board, Udupi as only after being satisfied about the lack of threat to the nature, No Objection Certificate be issued by the Pollution Control Board. A copy of the No Objection Certificate issued by the Karnataka State Pollution Control Board is enclosed

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herewith as **ANNEXURE-'R3'** for the kind perusal of this Hon'ble tribunal.

6. Furthermore, it is extremely pertinent to note that any of the allegations made by the Applicant against the Respondents 18 to 20 cannot possibly be true, any of the reports submitted with the application regarding the alleged pollution in the surrounding areas cannot possibly be a result of the industrial activities of the proposed factory by Respondents 18 to 20 as the industry has not even begun functioning yet as it is still just in initiation phase wherein even construction of the factory has not begun even to this date, the supposed industry that allegedly will cause pollution is nothing but a piece of empty land. This can be confirmed and the Respondents 18 to 20 can be exonerated after the same is reflected in the report of the 'Joint Committee' appointed by the Hon'ble Tribunal.

7. It is further submitted that the Applicant herein has alleged that the proposed factory of the Respondents 18 to 20 fall under CRZ-I (Coastal Regulation Zone-1) which is nothing but fictitious. It is humbly brought to this Hon'ble Tribunal's

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notice that Udyavara village falls under CRZ-II which in-fact provides for various industries to be set up within its area. Furthermore, in the areas which are declared to be CRZ-II, no industry is allowed to operate within 500 meters from the sea line and within 100 meters from the River banks. Under the above circumstances, the allegations made in the above application regarding the alleged proposed fish freezing unit falls within the regulated zone is incorrect and the documents produced along with this objections manifestly clear the air as the allegation of the respondents are opening a fish freezing unit in violation of CRZ regulations is far from truth and been made only to harass the respondents No.18 to 21 herein. Furthermore, it is submitted that the land in which the Respondents No.18 to 20 are proposing to construct a freezing unit does not even fall under the regulation of CRZ rules. To substantiate the above fact, the endorsements issued by the Regional Director, Environment are very clear that the land bearing survey No. 187/7 measuring 0.26 acres, 188/1A measuring 0.69 acres, 188/1B measuring 0.66 acres, 188/4C measuring 0.43 acres of Udyavara Village, Udupi Taluk are

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does not fall under the jurisdiction of Coastal Regulation Zone. The said information was given by the office of the Regional Director, Environment, Udupi on the information sought by the Tahasildar, Udupi & the same is produced hereunder as **ANNEXURE – R4 to R4(b)**.

8. It is also humbly submitted that, this project is very dear to the Respondents 18 to 20 as it will not only benefit them alone but will benefit the whole community as it facilitates the preservation of local fish products for a much longer period than the prevalent duration with the currently available infrastructure, this allows the local fishermen to sell their catch as and when they feel they are getting the right price for their catch, instead of being coerced into selling their catch for a lower price even when they do not want to sell it. Respondents 18 to 20 sincerely want to contribute to the community and take the community with them towards economic and social betterment. In this regard, as can be observed the Respondents 18 to 20 left no stone unturned in complying with every single requirement of every single authority diligently. The Respondents 18 to 20 have strictly

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adhered to the rules and laws absolutely without cutting any corners in this venture. As can be observed they have secured, all the NOCs, conversion orders, relevant licenses from every conceivable authority. They have even secured a license for the construction of the factory from Rural Development and Panchayath Raj department, government of Karnataka before they began the construction. A copy of the aforementioned license is attached herewith as **ANNEXURE- R5**, for the kind perusal of this Hon'ble tribunal.

10. Lastly, it is submitted that, the appellant herein filed this application to harass this respondents as an vengeance towards the Respondents No.18 to 20. The applicant herein will stop at no cost to whomsoever it is in order to harm the Respondents No. 18 to 20. The above submission is based on the fact that the applicant herein did not hesitate a pinch to use the tragic death of a vibrant young man for her benefit in this application. The appellant herein in her application before this Hon'ble Tribunal has claimed that the death of one Late. Mr. Deekshit Kunder, S/o Jaya N Kunder was a direct result of the contaminants of the fish mill industry in Udyavara village.

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It is submitted before this Hon'ble tribunal that the tragic death of Mr. Deekshit Kunder was caused due to an infection called Neuromelioidosis. To give a short description, Neuromelioidosis is caused by a bacteria called '*Burkholderia pseudomallei*'. It is a very rare infection caused to the Nervous System, it is extremely difficult to diagnose and treat. Infact, it is quite capable of mimicking acute demyelinating encephalomyelitis clinically and radiologically. It can also present as mening-oencephalitis, cerebral abscess, cranial nerve palsy or Guillain-Barre Syndrome etc. The only way to definitively diagnose this infection is through brain biopsy. Tragically Neuromelioidosis has a very high mortality rate. In the past 30 years, there has been less than 50 cases of Neuromelioidosis. It is a matter of great tragedy that Mr. Deekshit Kunder passed away contracting such a deadly infection but it is a matter of greater shame and indignity for the applicant to use this tragedy for her benefit. Furthermore, the father of the deceased Mr. Jaya N Kunder himself was extremely pained by the knowledge of people using the death of his son for their own advantages and spreading

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misinformation and hence voluntarily released a public notice dated 03.011.2019 wherein he explicitly requested people to not use the death of his son, spread misinformation or to stop using it to smear the reputation of local industries. In fact in his notice he goes so far as to explicitly mention that his son's tragic death had absolutely nothing to do with the fish mill industries of that area. A copy of the public notice issued by the father of the deceased is annexed herein as **ANNEXURE – 'R6'** for the perusal of this Hon'ble tribunal.

11. It is further submitted that '*Burkholderia pseudomallei*' bacteria is soil and water borne, there cannot possibly be any definitive evidence to suggest that the local fish mill industries caused it as there is absolutely no relation between one another and likewise, there is none in this case either. Even in the medical documents, of the deceased Mr. Deekshit Kunder, there is absolutely no definitive evidence to prove any sort of connection between the local fish mills and his tragic death. It is submitted that, if there is any chance, regardless of how small the possibility, there exists some or any evidence that suggests to the contrary, it still cannot be held against the

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Respondents 18 to 20 because of the same reasons that has been mentioned several times herein. The proposed industry the Respondents 18 to 20 intend to establish has absolutely nothing to do with fish mills as it is a freezing facility and the proposed industry has not started functioning yet as it has not even been constructed.

WHEREFORE, the respondents No.18 to 20 herein most respectfully prays, this Hon'ble tribunal may kindly be pleased to dismiss the application filed by the applicant with heavy cost in the interest of justice & equity.

Place: Chennai
Date: 10.03.2021


COUNSEL FOR RESPONDENTS
No.18, 19 & 20.

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BENCH AT CHENNAI

ORIGINAL APPLICATION No. 254/2020

BETWEEN:

Sugandhi Shekar

PETITIONER

AND:

Union of India and Others

RESPONDENTS

AFFIDAVIT

I, Hariyappa Kotiyan, S/o RajuKotian, Aged 67 years, R/o. Karthik, Kidiyoor Village, Udipi Taluk, Udipi District-576101, now at Bengaluru, do hereby solemnly affirm and state on oath as follows:

1. I state that, I am the Respondent No.18 in the above case. I am fully conversant with the facts of the case and I am authorized to swear to this affidavit on behalf of Respondents 19 and 20. Accordingly, I am swearing to this affidavit.
2. I state that the averments made in the paras 1 to 11 of accompanying statement of Objection are true and correct to the best of my knowledge, information and belief.
3. That the Annexures 'R₁' to 'R₆' are the true copies of the originals.

I state that what is stated above are true and correct to my knowledge.

Identified by me



Advocate

Bengaluru

Date:

09 MAR 2021





DEPONENT

Sworn/Solemnly affirmed and signed before
on this...9...day of...3...201...21...at Bengaluru
of Corrections...3...N.R. No. 536 /20 21
VEENA. K, Advocate & Notary, Bengaluru



Anurag-R1

ಉಡುಪಿ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ, ಉಡುಪಿ.

ಉಡುಪಿ ಮಲ್ಟಿ ಮೈನ್ ರೋಡ್, ಆದಿಘಡುಪಿ, ಉಡುಪಿ-576103.

web site : www.udupi.uda.gov.in

Email id : Commissioneruuda@gmail.com

☎ : 0820-2522606

ಉನಪ್ರಾ/ ಭೂಉಬ: 26/2019-20

ದಿನಾಂಕ:

10 AUG 2020

ಹರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್ ಮತ್ತು ಇತರರು,

ಉದ್ಯಾವರ ಗ್ರಾಮ,

ಉಡುಪಿ-ಇವರಿಗೆ.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 187/7 ರಲ್ಲಿರುವ 0.26 ಎಕ್ರೆ, ಸ.ನಂ 188/1ಎ ರಲ್ಲಿರುವ 0.69 ಎಕ್ರೆ, ಸ.ನಂ 188/4ಸಿ ರಲ್ಲಿರುವ 0.43 ಎಕ್ರೆ, ಸರ್ವೆ ನಂ 188/8ಎ ರಲ್ಲಿರುವ 0.32 ಎಕ್ರೆ, ಸ.ನಂ. 188/8ಬಿ ರಲ್ಲಿರುವ 0.18 ಎಕ್ರೆ, ಸ.ನಂ 111/9 ರಲ್ಲಿರುವ 0.17 ಎಕ್ರೆ, ಸ.ನಂ 189/1 ರಲ್ಲಿರುವ 0.27 ಎಕ್ರೆ, ಸ.ನಂ 189/2 ರಲ್ಲಿ 0.06 ಎಕ್ರೆ, ಸ.ನಂ 189/7 ರಲ್ಲಿರುವ 0.12 ಎಕ್ರೆ, ಸ.ನಂ 263/1ಎ ರಲ್ಲಿರುವ 0.36 ಎಕ್ರೆ, ಸ.ನಂ 188/1ಬಿ ರಲ್ಲಿರುವ 0.66 ಎಕ್ರೆ ಸ.ನಂ 214/6 ರಲ್ಲಿರುವ 0.065 ಎಕ್ರೆ ಒಟ್ಟು 3.585 ಎಕ್ರೆ ವಿಸ್ತೀರ್ಣದ ಜಮೀನನ್ನು ವಸತಿ ವಲಯದಿಂದ ಕೈಗಾರಿಕೆ (ಶಿಥಲೀಕರಣ ಘಟಕ) ವಲಯಕ್ಕೆ ಭೂ ಉಪಯೋಗ ಬದಲಾವಣೆ ಮಾಡುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: -1. ತಮ್ಮ ಅರ್ಜಿ ದಿನಾಂಕ: 02-11-2019.

2. ಸರ್ಕಾರದ ಆದೇಶ ನಂ ನಅಇ:76 ಮೈಅಪ್ರಾ 2020 (ಇ) ಮೈಅಪ್ರಾ 2020(ಇ) ಬೆಂಗಳೂರು ದಿನಾಂಕ: 06-08-2020.

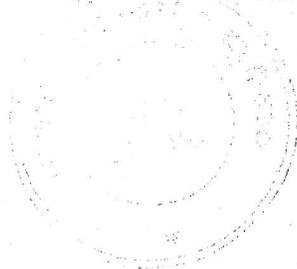
3. ಶುಲ್ಕ ಪಾವತಿಸಿದ ಚಲನ್ ಸಂಖ್ಯೆ 19508 ದಿನಾಂಕ:7/8/2020 ರೂ.217685/-

ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ 187/7 ರಲ್ಲಿರುವ 0.26 ಎಕ್ರೆ, ಸ.ನಂ 188/1ಎ ರಲ್ಲಿರುವ 0.69 ಎಕ್ರೆ, ಸ.ನಂ 188/4ಸಿ ರಲ್ಲಿರುವ 0.43 ಎಕ್ರೆ, ಸರ್ವೆ ನಂ 188/8ಎ ರಲ್ಲಿರುವ 0.32 ಎಕ್ರೆ, ಸ.ನಂ. 188/8ಬಿ ರಲ್ಲಿರುವ 0.18 ಎಕ್ರೆ, ಸ.ನಂ 111/9 ರಲ್ಲಿರುವ 0.17 ಎಕ್ರೆ, ಸ.ನಂ 189/1 ರಲ್ಲಿರುವ 0.27 ಎಕ್ರೆ, ಸ.ನಂ 189/2 ರಲ್ಲಿ 0.06 ಎಕ್ರೆ, ಸ.ನಂ 189/7 ರಲ್ಲಿರುವ 0.12 ಎಕ್ರೆ, ಸ.ನಂ 263/1ಎ ರಲ್ಲಿರುವ 0.36 ಎಕ್ರೆ, ಸ.ನಂ 188/1ಬಿ ರಲ್ಲಿರುವ 0.66 ಎಕ್ರೆ ಸ.ನಂ 214/6 ರಲ್ಲಿರುವ 0.065 ಎಕ್ರೆ ಒಟ್ಟು 3.585 ಎಕ್ರೆ ವಿಸ್ತೀರ್ಣದ ಜಮೀನನ್ನು ವಸತಿ ವಲಯದಿಂದ ಕೈಗಾರಿಕೆ (ಶಿಥಲೀಕರಣ ಘಟಕ) ವಲಯಕ್ಕೆ ಭೂಬದಲಾವಣೆ ಮಾಡುವ ಬಗ್ಗೆ ಉಲ್ಲೇಖ(1) ರಲ್ಲಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತೀರಿ. ಅದರಂತೆ ಉಲ್ಲೇಖ(2) ರ ಸರ್ಕಾರದ ಆದೇಶದಂತೆ ವಸತಿ ವಲಯದಿಂದ ಕೈಗಾರಿಕೆ (ಶಿಥಲೀಕರಣ ಘಟಕ) ವಲಯಕ್ಕೆ ಭೂಬದಲಾವಣೆ ಆಗಿರುತ್ತದೆ ಹಾಗೂ ಉಲ್ಲೇಖ(3) ರಲ್ಲಿ ಈ ಕಛೇರಿಗೆ ಭೂಬದಲಾವಣೆ ಶುಲ್ಕ ರೂ. 2,17,685/- ನ್ನು ಪಾವತಿಸಿರುವುದರಿಂದ ಸದರಿ ಭೂಬದಲಾವಣೆಯ ಆದೇಶದ ಪ್ರತಿಯನ್ನು ಈ ಪತ್ರದೊಂದಿಗೆ ಲಗತ್ತಿಸಿದೆ.

ತಮ್ಮ ದಿಶ್ವಾಸಿ,

ಆಯುಕ್ತರು(ಪ್ರ)

ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ,
ಉಡುಪಿ.



URBAN DEVELOPMENT AUTHORITY, UDUPI

Udupi Malpe main road, Adiudupi, Udupi-576103

Website:www.udupi.uda.gov.in
Email id: commissioneruuda@gmail.com

Phone No.: 0820-2522606

UNaPra/BhooUB: 26/2019-20

Date: 10 AUG 2020

To,

Hariyappa Kotiyan and Ors.,
Udyavara Village
Udupi.

Respected sir,

Sub: About conversion of land bearing Sy.No. 187/7 measuring 0.26 acres, Sy.No. 188/1A measuring 0.69 acres, Sy.No. 188/4C measuring 0.43 acres, Sy.No. 188/8A measuring 0.32 acres, Sy.No. 188/8B measuring 0.18 acres, Sy.No. 111/9 measuring 0.17 acres, Sy.No. 189/1 measuring 0.27 acres, Sy.No. 189/2 measuring 0.06 acres, Sy.No. 189/7 measuring 0.12 acres, Sy.No. 263/1A measuring 0.36 acres, Sy.No. 188/1B measuring 0.66 acres, Sy.No. 214/6 measuring 0.065 acres, a total of 3.585 acres situated in Udupi Taluk, Udyavara Village from agricultural land to industrial land (for freezing unit).

- Reference: 1. Your application dated 02-11-2019.
2. Government Order No.NAE:76 MaiAPra 2020 (e) MaiAPra 2020(e) Bengaluru Date: 06.08.2020.
3. Fee payment challan no.19508 Dated:7/8/2020 Rs.2,17,685/-

With regards to the aforementioned, you have submitted an application for conversion of land (Reference no.1) bearing Sy.No. 187/7 measuring 0.26 acres, Sy.No. 188/1A measuring 0.69 acres, Sy.No. 188/4C measuring 0.43 acres, Sy.No. 188/8A measuring 0.32 acres, Sy.No. 188/8B measuring 0.18 acres, Sy.No. 111/9 measuring 0.17 acres, Sy.No. 189/1 measuring 0.27 acres, Sy.No. 189/2 measuring 0.06 acres, Sy.No. 189/7 measuring 0.12 acres, Sy.No. 263/1A measuring 0.36 acres, Sy.No. 188/1B measuring 0.66 acres, Sy.No. 214/6 measuring 0.065 acres, a total of 3.585 acres situated in Udupi Taluk, Udyavara Village from agricultural land to industrial land (for freezing unit). Accordingly vide government order(Reference no.2), the land has been converted from agricultural land to Industrial land (for fish freezing unit) and vide Reference no.3, you have paid the necessary fee of Rs.2,17,685/- to this office hence, a copy of the government order is attached to this letter for your reference.

Yours truly,

Commissioner
Urban Development Authority,
Udupi

Annexure - R2

22300/2020

K Parasamma Shetty

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 18TH DAY OF NOVEMBER, 2020

BEFORE

THE HON'BLE MR.JUSTICE R DEVDAS

WRIT PETITION NO.8755 OF 2020(LB-RES)

BETWEEN

THE PRESIDENT
UDYAVARA GRAM PANCHAYAT
OFFICE AT NO. 36
UDAYAVARA GRAM PANCHAYAT
UDAYAVARA POST, UDUPI TLAUK
UDUPI 574118

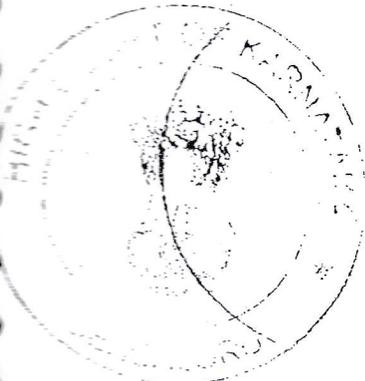
...PETITIONER

(BY SMT LAKSHMI IYENGAR, SENIOR COUNSEL)

AND

1. STATE OF KARNATAKA
REPRESENTED BY ITS
PRINCIPAL SECRETARY
URBAN DEVELOPMENT DEPARTMENT
ROOM NO.434, VIKASA SOUDHA,
BANGALORE- 560000.
2. THE PRESIDENT
ZILLA PANCHAYAT UDUPI
OFFICE AT
UDUPI ZILLA PANCHAYTH OFFICE
C-BLOCK, GOVERNMENT OFFICE,
RAJATHADRI MANIPAL,
UDUPI 576 101
3. URBAN DEVELOPMENT AUTHORITY
UDUPI
AT UDUPI MALPE MAIN ROAD,
AADIVUDUPI
UDUPI DISTRICT 576103
REPRESENTED BY ITS
COMMISSIONER

(This Certified copy contains 8 Pages
And Copying charges of 44 is
Received



- 4 . SRI HARIYAPPA KOTIAN
S/O MR. RAJU KOTIAN
AGED ABOUT 67 YEARS
R/AT KARTHIC
KIDIYOOR VILLAGE
UDUPI TALUK
UDUPI DISTRICT -576101
- 5 . SMT. USHALATHA KOTIYAN
W/O MR. HARIYAPPA KOTIAN
AGED ABOUT 59 YEARS
AT KARTHIC, KIDIYOOR VILLAGE
UDUPI TLAK
UDUPI DISTICT 576101
- 6 . SMT.BABY S MENDON
W/O MR. SUDHAKAR MENDON
AGED ABOUT 55 YEARS
R/AT SRI AMBIKA
AMBALPADY VILLAGE
UDUPI TALUK
UDUPI DISTRICT 576101

...RESPONDENTS

(BY SRI K R NITHYANANDA, HCGP FOR R1
SRI ASHOK R NAYAK, ADVOCATE FOR R2
SRI K PRASAD HEGDE, ADVOCATE FOR R3
SRI SHASHI KIRAN SHETTY, SENIOR COUNSEL FOR
SRI K PRASANNA SHETTY & U S YOGESH KUMAR,
ADVOCATES FOR R4 TO R6))

THIS WRIT PETITION IS FILED UNDER ARTICLES 226
& 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH
THE ORDER DTD 31.01.2020 PASSED BY THE R-2
PRESIDENT, ZILLA PANCHAYAT, UDUPI VIDE ANNEXURE-F
AND ETC.

THIS WRIT PETITION COMING ON FOR ORDERS
THROUGH VIDEO CONFERENCE THIS DAY, THE COURT
MADE THE FOLLOWING:



ORDER

R. DEVDAS J., (ORAL):

Learned Senior Counsel Sri Shashi Kiran Shetty, appearing for the respondent Nos.4 to 6 raised a preliminary objection regarding maintainability of the writ petition.

2. The writ petition is filed by the President of the Udyavara Gram Panchayat, Udupi Taluk, Udupi calling in question the order dated 31.01.2020 passed by the Adhyaksha of the Zilla Panchayat, Udupi. The Gram Panchayat and respondents No.4 to 6 were before the Adhyaksha of the Zilla Panchayat challenging and defending the order passed by the Adhyaksha of the Taluk Panchayat. The dispute arose in the background of respondents No.4 to 6 seeking permission/No Objection Certificate for establishing Fish Freezing Unit within the jurisdiction of the Gram Panchayat. The Gram Panchayat passed a resolution dated 27.05.2017 to issue NOC to the petitioners except for production of fish meal.



Subsequently, one more resolution came to be passed on 27.06.2017 by the very same Gram Panchayat canceling the earlier resolution dated 27.05.2017. The answering respondents took up the matter before the Adhyaksha of the Taluk Panchayat invoking Section 269 of the Karnataka Panchayat Raj Act, 1993. The appeal was rejected by the Adhyaksha of the Taluk Panchayat. The answering respondents had filed W.P.No.32415/2017 and 33669-670/2017 calling in question the order passed by the Adhyaksha of the Taluk Panchayat. This Court by order dated 10.07.2018 quashed the order dated 27.06.2017 and remanded the matter to the Adhyaksha of the Taluk Panchayat for fresh consideration on merits.

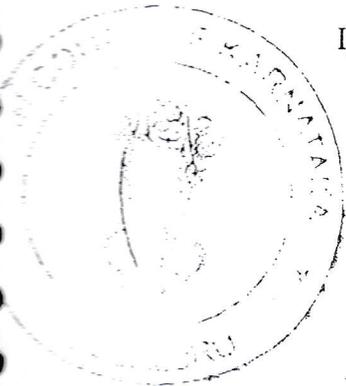
3. It is the contention of the petitioner-Adhyakha of the Gram Panchayat that the Taluk Panchayat without complying the directions issued by this Court passed an order forwarding the matter to the Adhyaksha of the Zilla Panchayat. The



Adhyaksha of the Zilla Panchayat passed the impugned order dated 31.01.2020 upholding the initial resolution passed by the Gram Panchayat and permitting the answering respondents to establish the fish freezing unit.

4. Section 6 of the Karnataka Gram Swaraj & Panchayat Raj Act, 1993, provides that every Gram Panchayat shall be a body corporate by the name of the Gram Panchayat and shall have perpetual succession and a common seal, and subject to such restrictions as are imposed by or under this Act or any other enactment, shall be vested with the capacity of suing or being sued in its corporate name. Therefore, if the Gram Panchayat is seeking to challenge the orders of the Taluk Panchayat and Adhyaksha of the Zilla Panchayat, the same could be done only in the name of the Gram Panchayat, represented by its secretary.

5. The learned Senior Counsel Smt. Lakshmi Iyengar appearing for the petitioner submits that in a



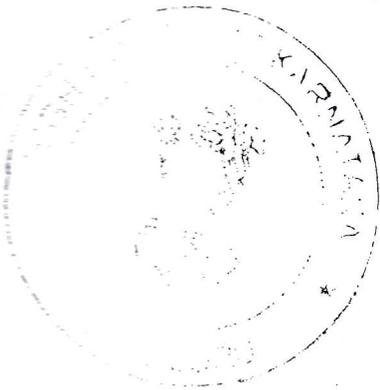
meeting held on 2.03.2020 the members of the gram panchayat had passed a resolution bearing No.1/2019-20 authorising the Panchayat Development Officer and the Adhyaksha of the Gram Panchayat to jointly file a petition before this Court. However two separate writ petitions were filed, one by the Panchayat Development Officer and the other by the President of the Gram Panchayat. Just before this matter was taken up for hearing, the other writ petition namely W.P.No.6191/2020 filed by the Panchayat Development Officer was withdrawn on the ground that the term of the elected members of the Gram Panchayat having come to an end the Gram Panchayat is now under the control of a Administrator appointed by the State Government. At the instructions of the Administrator the writ petition was sought to be withdrawn. Accordingly, the said writ petition was permitted to be withdrawn.

6. The present writ petition which is filed questioning the orders passed by the Adhyaksha of



the Taluk Panchayat as well as the Zilla Panchayats, in terms of the Section 6 of the Act could be maintained by the Gram Panchayat. Unfortunately, the writ petition is filed by the Adhyaksha of the Gram Panchayat. Going by the provisions of law, both the writ petitions could not have been maintained since Section 6 does not permit filing of proceedings either in the name of the Adhyaksha of the Gram Panchayat or the Panchayat Development Officer. If the Gram Panchayat is aggrieved it is only the Gram Panchayat that could file a writ petition, represented by its Secretary.

7. At this juncture, the learned Senior Counsel appearing for the petitioner seeks liberty to the Gram Panchayat to challenge the impugned order. In the light of the discussions made above this writ petition stands *dismissed* with liberty reserved to the Gram Panchayat to initiate fresh proceedings on the same cause of action.



8. At this juncture, the learned Senior Counsel for the petitioner submits that liberty may also be reserved to any aggrieved party. In the considered opinion of this Court, such a liberty could not be sought in this writ petition which is filed by the erstwhile Adhyaksha of the Gram Panchayat. Even otherwise, if there is any party aggrieved by the actions of the gram Panchayat, Adhyaksha of the Taluk Panchayat or Adhyaksha of the Zilla Panchayat or the answering respondents, action could be initiated in accordance with law.

Ordered accordingly.

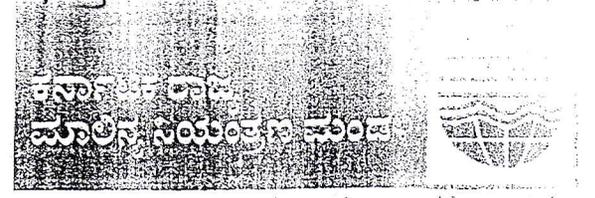
Sd/-
JUDGE

KLY/



- 1) The date on which the application was made 23/11/2020
- 2) The date on which charges and additional charges if any are called for —
- 3) The date on which charges and additional charges if any are called for —
- 4) The date on which the copy is ready for delivery 24/11/2020
- 5) The date on which the copy is required to appear 24/11/2020
- 6) The date on which the copy is delivered to the Applicant 24/11/2020
- 7) Examined by BV

TRUE COPY
 I/c K. Mahadevaiah
 Section Officer 24/11/2020
 High Court of Karnataka
 Bangalore - 560 001



ಸಂಖ್ಯೆ : ಮಾನಿಮಂ/ಪ್ರಾಕ(ಉಡುಪಿ)/ಪಅ/ಭೂ-ಪರಿವರ್ತನೆ/2020-21/ 778

ದಿನಾಂಕ : 11-09-2020

ವಿಷಯ: ಕೈಗಾರಿಕಾ ಭೂ-ಪರಿವರ್ತನೆಗೆ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ನೀಡುವ ಕುರಿತು.

- ಉಲ್ಲೇಖ:
- 1) ತಮ್ಮ ಅರ್ಜಿ ಸ್ವೀಕೃತಿ ದಿನಾಂಕ:- 10/09/2020
 - 2) ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ, ಕರ್ನಾಟಕ ಸರ್ಕಾರ, ಬೆಂಗಳೂರು ಇವರಿಂದ ಆದೇಶ ಸಂಖ್ಯೆ: ನಾಲಇ76 ಮೈಅಪ್ರಾ2020(ಇ), ಬೆಂಗಳೂರು, ದಿನಾಂಕ:- 06/08/2020
 - 3) ಈ ಕಛೇರಿಯಿಂದ ಉದ್ದೇಶಿತ ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಿದ ದಿನಾಂಕ:- 10/09/2020
 - 4) ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ) ಕಛೇರಿ, ಉಡುಪಿ ಇವರ ಪತ್ರ ಸಂಖ್ಯೆ: ಪ್ರಾನಿಪ/ವಿವ/03/04/05/2017-18 ದಿ: 14.07.2017

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ತಮ್ಮ ಸ್ವಾಧೀನದ ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸರ್ವೆ.ನಂ. 187/7ರಲ್ಲಿ 0.26 ಸೆಂಟ್ಸ್, 188/1ಎರಲ್ಲಿ 0.69 ಸೆಂಟ್ಸ್, 188/4ಸಿ ರಲ್ಲಿ 0.43 ಸೆಂಟ್ಸ್, 188/8ಎ 32 ಸೆಂಟ್ಸ್, 188/8ಬಿ ರಲ್ಲಿ 18ಸೆಂಟ್ಸ್, 111/9 ರಲ್ಲಿ 17 ಸೆಂಟ್ಸ್, 189/1ರಲ್ಲಿ 27 ಸೆಂಟ್ಸ್, 189/2 ರಲ್ಲಿ 6 ಸೆಂಟ್ಸ್, 189/7 ರಲ್ಲಿ 12 ಸೆಂಟ್ಸ್, 263/1ಎ ರಲ್ಲಿ 36 ಸೆಂಟ್ಸ್, 188/1ಬಿ ರಲ್ಲಿ 66 ಸೆಂಟ್ಸ್ 214/6 ರಲ್ಲಿ 6 1/2 ಸೆಂಟ್ಸ್ (ಒಟ್ಟಾರೆ 3.58 1/2 ಎಕರೆ ವಿಸ್ತೀರ್ಣ ಜಮೀನು) ಜಾಗವನ್ನು ಕೈಗಾರಿಕಾ ಭೂ-ಪರಿವರ್ತನೆ ಮಾಡಲು ಉಡುಪಿ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ಅದಕ್ಕಾಗಿ ಮಂಡಳಿಯ ನಿರಾಕ್ಷೇಪಣಾ ಪತ್ರ ಕೋರಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತೀರಿ. ಹಾಗೂ ಅರ್ಜಿಯೊಂದಿಗೆ Surmi Freezing Plant ಸ್ಥಾಪಿಸುವ ಉದ್ದೇಶ ಹೊಂದಿರುವುದಾಗಿ ತಿಳಿಸಿ, ಯೋಜನಾ ವರದಿಯನ್ನು ಲಗತ್ತಿಸಿರುತ್ತೀರಿ.

ಮೇಲೆ ಪ್ರಸ್ತಾಪಿಸಿರುವ ಒಟ್ಟು 3.58½ ಎಕರೆ ಜಮೀನಿನ ಭೂ ಉಪಯೋಗವನ್ನು ಈಗಿರುವ ವಸತಿ ವಲಯದಿಂದ ಕೈಗಾರಿಕೆ (ಶೀಘ್ರಲೇಖನ ಘಟಕ) ವಲಯಕ್ಕೆ ಬದಲಾವಣೆ ಮಾಡಿ ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ, ಕರ್ನಾಟಕ ಸರ್ಕಾರ, ಬೆಂಗಳೂರು ಇವರು ಈಗಾಗಲೇ ಆದೇಶ ಸಂಖ್ಯೆ: ನಾಲಇ76 ಮೈಅಪ್ರಾ2020(ಇ), ಬೆಂಗಳೂರು, ದಿನಾಂಕ:- 06/08/2020 ರಲ್ಲಿ ಆದೇಶ ಹೊರಡಿಸಿದ್ದು, ಸದರಿ ಆದೇಶದ ಪ್ರತಿಯನ್ನು ತಮ್ಮ ಅರ್ಜಿಯೊಂದಿಗೆ ಲಗತ್ತಿಸಿರುತ್ತೀರಿ. ಅಲ್ಲದೇ ಸ.ನಂ. 187/7ರ 0.26 ಎಕ್ರೆ, 188/1ಎ ರ 0.69 ಎಕ್ರೆ, 188/4ಸಿ ರ 0.43 ಎಕ್ರೆ ಹಾಗೂ ಸ.ನಂ. 188/1ಬಿ ರಲ್ಲಿನ 0.66 ಎಕ್ರೆ ಸ್ಥಳವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ 2011 ರ ಪ್ರಕಾರ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಯ ಹೊರಗಿರುವುದಾಗಿ ತಿಳಿಸಿ ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ), ಉಡುಪಿ ಇವರು ಪತ್ರವನ್ನು ನೀಡಿದ್ದು ಸದರಿ ಪತ್ರವನ್ನೂ ಸಹ ಲಗತ್ತಿಸಿರುತ್ತೀರಿ.

ಪ್ರಸ್ತುತ, ತಮ್ಮ ಕೋರಿಕೆ ಅರ್ಜಿಯಂತೆ, ಉದ್ದೇಶಿತ ಸ್ಥಳವನ್ನು ದಿನಾಂಕ:-10/09/2020 ರಂದು ಪರಿಶೀಲನೆ ನಡೆಸಲಾಯಿತು. ಪರಿಶೀಲನೆ ಸಂದರ್ಭದಲ್ಲಿ ಗಮನಿಸಿದಂತೆ ತಾವು ಪ್ರಸ್ತುತ Freezing Plant ಸ್ಥಾಪಿಸಲು ಪ್ರಸ್ತಾಪಿಸಿರುವ ಸ್ಥಳವು ಪಂಚಾಯತ್ ರಸ್ತೆಯಿಂದ ಸುಮಾರು 270 ಮೀ ದೂರದಲ್ಲಿದ್ದು, ಉಳಿದಂತೆ ಪಂಚಾಯತ್ ರಸ್ತೆಗೆ ತಾಗಿಕೊಂಡಿರುವ ಸ್ಥಳವನ್ನು ರಸ್ತೆಯಾಗಿ ಬಳಸಿಕೊಳ್ಳುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತೀರಿ. ಪರಿಶೀಲನೆ ಸಂದರ್ಭದಲ್ಲಿ ಗಮನಿಸಿದಂತೆ ಪ್ರಸ್ತಾಪಿತ ಸ್ಥಳದ GPS co-ordinates, N13.292557, E74.725762 ಆಗಿರುತ್ತವೆ, ನಕ್ಷೆ ಲಗತ್ತು ಇದೆ. ಸ್ಥಳದ ಉತ್ತರ ಹಾಗೂ ದಕ್ಷಿಣ ದಿಕ್ಕಿನಲ್ಲಿ 5-6 ವಾಸದ ಮನೆಗಳಿದ್ದು, ಅದರಲ್ಲಿ ಕೆಲವು ಮನೆಗಳು ತಮ್ಮ ಸಂಬಂಧಿಕರದ್ದಾಗಿರುವುದಾಗಿಯೂ ಅವರಿಂದ ಏನೂ ಅಭ್ಯಂತರ ಇರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಿರುತ್ತೀರಿ. ಅಲ್ಲದೇ ಸದರಿ ಸ್ಥಳದಲ್ಲಿ ಈ 3.58½ ಎಕರೆ ಜಮೀನಿಗೆ ಹೊಂದಿಕೊಂಡು ಹೆಚ್ಚುವರಿಯಾಗಿ ಸರಿ ಸುಮಾರು 4 ಎಕರೆಯಾಗುವಷ್ಟು ವ್ಯವಸಾಯ ಜಮೀನು ತಮ್ಮ ಸ್ವಾಧೀನದಲ್ಲಿ ಇರುವುದಾಗಿ ತಿಳಿಸಿರುತ್ತೀರಿ.

Email : udupi@kspcb.gov.in

Website : www.kspcb.gov.in

“ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆ ನಿಲ್ಲಿಸಿ, ಪರಿಸರ ಹಾನಿ ತಪ್ಪಿಸಿ”

“ AVOID USE OF PLASTIC, BE ECOFRIENDLY ”

ಈಗಾಗಲೇ ನಗರಾಭಿವೃದ್ಧಿ ಇಲಾಖೆ, ಕರ್ನಾಟಕ ಸರ್ಕಾರ, ಬೆಂಗಳೂರು ಇವರಿಂದ ಜಮೀನಿನ ಭೂ ಉಪಯೋಗವನ್ನು ಈಗಿರುವ ವಸತಿ ಬಲಯದಿಂದ ಕೈಗಾರಿಕೆ (ಶೀಘ್ರಲೇಖಕರಣ ಘಟಕ) ವಲಯಕ್ಕೆ ಬದಲಾವಣೆ ಮಾಡಿ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿರುವುದರಿಂದ ಹಾಗೂ ಅರ್ಜಿದಾರರಿಗೆ ಈ ಜಮೀನಿಗೆ ಹೊಂದಿಕೊಂಡು ಹೆಚ್ಚುವರಿಯಾಗಿ ಸರಿ ಸುಮಾರು 4 ಎಕರೆಯಾಗುವಷ್ಟು ವ್ಯವಸಾಯ ಜಮೀನು ಇರುವುದೆಂದು ತಿಳಿಸಲಾಗಿರುವುದರಿಂದ ಈ ಕೆಳಕಂಡ ಷರತ್ತುಗಳಿಗೊಳಪಟ್ಟು ಪ್ರಸ್ತಾಪಿತ ಸ್ಥಳವನ್ನು ಕೈಗಾರಿಕಾ ಉದ್ದೇಶಕ್ಕೆ ಭೂ-ಪರಿವರ್ತನೆ ಮಾಡಬಹುದಾಗಿ ಅಭಿಪ್ರಾಯ ಪಡಲಾಗಿದೆ.

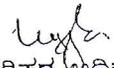
- 1) ಘಟಕ ಸ್ಥಾಪನೆಗೂ ಮುನ್ನ ಮಂಡಳಿಯಿಂದ ಸ್ಥಾಪನಾ ಪೂರ್ವ ಸಮ್ಮತಿ ಹಾಗೂ ಚಾಲನಾ ಸಮ್ಮತಿ ಪಡೆಯತಕ್ಕದ್ದು.
- 2) ನದರಿ ಸ್ಥಳದಲ್ಲಿ ಯಾವುದೇ ಕಾರಣಕ್ಕೂ ಫಿಶ್ ಮೀಲ್ & ಅಯಿಲ್ ಘಟಕ ಸ್ಥಾಪಿಸುವಂತಿಲ್ಲ.
- 3) ಉದ್ದೇಶಿತ ಕೈಗಾರಿಕೆಯಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ತ್ಯಾಜ್ಯ ನೀರನ್ನು ಸಂಸ್ಕರಿಸಲು ಆಧುನಿಕ ತಂತ್ರಜ್ಞಾನ ಹೊಂದಿದ ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಅಳವಡಿಸತಕ್ಕದ್ದು.
- 4) ಸಂಸ್ಕರಣಾ ಘಟಕವನ್ನು ಪಂಚಾಯತ ರಸ್ತೆಯಿಂದ ಹಾಗೂ ಮನೆಗಳಿಂದ ದೂರವಿರುವಂತೆ ನಿರ್ಮಿಸತಕ್ಕದ್ದು.
- 5) ಸಂಸ್ಕರಿಸಿದ ನೀರನ್ನು ಉದ್ದಿಮೆಯ ಆವರಣದೊಳಗೆ ಹೆಚ್ಚುವರಿಯಾಗಿದ್ದ ವ್ಯವಸಾಯ ಜಮೀನಿನಲ್ಲಿ ಮುರುಬಳಕೆ ಮಾಡತಕ್ಕದ್ದು.
- 6) ಯಾವುದೇ ಕಾರಣಕ್ಕೂ ತ್ಯಾಜ್ಯ ನೀರನ್ನು/ ಸಂಸ್ಕರಿಸಿದ ನೀರನ್ನು ನದಿಗೆ ಅಥವಾ ಸಮುದ್ರಕ್ಕೆ ಬಿಡತಕ್ಕದ್ದಲ್ಲ.
- 7) ವಿಷಯದ ಕುರಿತು ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಯಾವುದೇ ವ್ಯಾಜ್ಯಗಳಿದ್ದಲ್ಲಿ ನ್ಯಾಯಾಲಯದ ಆದೇಶಕ್ಕೆ ಬದ್ಧವಾಗಿರತಕ್ಕದ್ದು.
- 8) ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ, 2011 ರ ಅಧಿಸೂಚನೆಯನ್ನು ಪಾಲಿಸತಕ್ಕದ್ದು.

ಪ್ರಸ್ತಾಪಿತ ಜಮೀನಿನ ಜಿ ಪಿ ಎಸ್ ರೀಡಿಂಗುಗಳು, ನಕ್ಷೆ, ಸರ್ವೆ ನಂಬರುಗಳು ಮತ್ತು ಜಮೀನಿನ ವಿನ್ಯಾಸ ಲಗತ್ತು ಇದೆ.

ಇವರಿಗೆ,

- 1) ಶ್ರೀ ಹರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ.
- 2) ಶ್ರೀಮತಿ ಉಷಾಲತಾ ಎಚ್ ಕೋಟ್ಯಾನ್, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ.
- 3) ಶ್ರೀ ಶಂಕರ ನಾರಾಯಣ ಸುರ್ವರ್, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ.
- 4) ಶ್ರೀಮತಿ ಬೇಬಿ ಎಸ್, ಮೆಂಡನ್, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ.
- 5) ಶ್ರೀಮತಿ ಸುಮತಿ ಆರ್, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,


ಪರಿಸರ ಅಧಿಕಾರಿ

ಕರಾಮಾನಿಮಂ. ಉಡುಪಿ



Karnataka State Pollution Control Board

Regional Office

'Parisara Bhavana'

Plot No. 36-C, Shivalli Ind. Area,

Manipal, Udupi - 576104

Phone: 0820 - 2982016

————— towards a cleaner Karnataka

Date:14-09-2020

No.MaNiM/PraK(Udupi)/PA/Land-Conversion/2020-21/778

Subject: About issuing No Objection Certificate for conversion of land.

Reference: 1) Your application was received on Date:- 10/09/2020
2) Order of Urban Development department, Government of Karnataka
Bengaluru: NAE:76 MaiAPra 2020 (e) MaiAPra 2020(e)
Bengaluru Date:06/08/2020.
3) Spot inspection in proposed area by this office, Date: 10/09/2020
4)Letter bearing No.PraNiP/VV/03/04/04/2017-18 Dated: 14.07.2017 by
the office of Regional Director (Environment), Udupi.

With regards to the aforementioned, you have applied for the conversion of land bearing Sy.No. 187/7 measuring 0.26 cents, Sy.No. 188/1A measuring 0.69 cents, Sy.No. 188/4C measuring 0.43 cents, Sy.No. 188/8A measuring 0.32 cents, Sy.No. 188/8B measuring 0.18 cents, Sy.No. 111/9 measuring 0.17 cents, Sy.No. 189/1 measuring 0.27 cents, Sy.No. 189/2 measuring 0.06 cents, Sy.No. 189/7 measuring 0.12 cents, Sy.No. 263/1A measuring 0.36 cents, Sy.No. 188/1B measuring 0.66 cents, Sy.No. 214/6 measuring 0.065 cents, (a total of 3.58 1/2 acres) situated in Udupi Taluk, Udyavara Village from agricultural land to industrial land before the Office of Deputy Commissioner, Udupi, for which you have applied for an NOC from this board. With the said application you have also attached the project report for the SURMI FREEZING PLANT.

With reference to the afore mentioned land measuring 3.58 1/2 acres, with your application you have attached the order of Urban Development Department, Government of Karnataka, Bengaluru vide order no.: NAE:76 MaiAPra 2020 (e) MaiAPra 2020(e) dated 06/08/2020 converting it into Industrial land. You have also attached with your application, endorsements received from Regional Director (Environment), which indicate that land bearing Sy.No. 187/7 measuring 0.26 acres, Sy.No. 188/1A measuring 0.69 acres, Sy.No. 188/4C measuring 0.43 acres and Sy.No. 188/1B measuring 0.66 acres does not fall under the regulation of Coastal Regulation Zone according to the Coastal Regulation Zone Notification 2011.

As per your request, the proposed area was inspected on 10/09/2020. During the inspection, it was ascertained that the Freezing Plant you intend to build is about 270 meters away from Panchayat Road and you informed us that the area adjoining the Panchayat will be used as road. During the inspection, it was ascertained that the GPS co-ordinates of the proposed area is N13.292557, E74.725762, relevant map is attached. Towards the North and South of the proposed area there are about 5 to 6 houses where some of them belong to your relatives, who have no objections to the industry being set up. Also, around the proposed 3.58 1/2 acres you have 4 more acres of agricultural land.

The Urban development Department, Government of Karnataka, Bengaluru has already converted the land into Industrial land for the purpose of establishing a freezing facility and considering that there is about 4 more acres of agricultural land of your own,

subject to the following terms and conditions, we are of the opinion that the land can be converted for Industrial usage.

- 1) Before the establishment of the plant, pre establishment approval and then operations approval must be secured from the board.
- 2) Under no circumstances are you to establish a Fish Mill & Oil plant in the proposed area.
- 3) The sewage and contaminated water produced from the proposed plant has to be processed using advanced technology, a sewage treatment plant to that effect should be built.
- 4) The said Sewage Treatment Plant should be far from the surrounding houses and the Panchayat road.
- 5) The treated water from the plant has to be used n the premises of the plant for agricultural or gardening purposes.
- 6) Under no circumstances can you eject the treated sewage and contaminated water into the river or the ocean.
- 7) If there are any legal disputes, you have to adhere by the order of the court of law.
- 8) Should follow the rules under Coastal Regulation Zone.

GPS reading, map and survey numbers of the proposed land have been annexed herewith.

To,

- 1) Shri Hariyappa Kotiyan, Udyavara Village, Udupi Taluk and District.
- 2) Smt. Ushalatha H Kotiyan, Udyavara Village, Udupi Taluk and District.
- 3) Shri Shankara Narayana Suvarna, Udyavara Village, Udupi Taluk and District.
- 4) Smt. Baby S Mendon, Udyavara Village, Udupi Taluk and District.
- 5) Smt. Sumati R, Udyavara Village, Udupi Taluk and District.

Yours truly,

Environment Officer
KSPCB, Udupi



Annure - R4

ಇ-ಮೇಲ್ : udupi3crz@gmail.com

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ದೂರವಾಣಿ/ ಫ್ಯಾಕ್ಸ್ : 0820-2574848

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರ(ಪರಿಸರ) ಕಛೇರಿ,ಮೊದಲನೆಯ ಹಂತ, 'ಸಿ' ಬ್ಲಾಕ್ "ರಜತಾದ್ರಿ" ಮಣಿಪಾಲ, ಉಡುಪಿ -576104

ಪ್ರಾ.ನಿ.ಪ/ವಿ.ವ/03/2017-18

ದಿನಾಂಕ:-14/07/2017

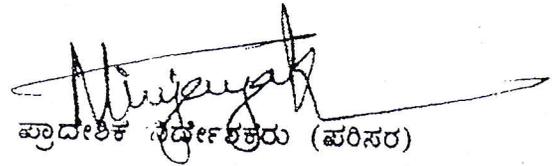
ವಿಷಯ: ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ.ಬ್ರ: 187/7 ರಲ್ಲಿನ 0.26 ಎಕ್ರೆ ಮತ್ತು 188/1ಎ ರಲ್ಲಿನ 0.69 ಎಕ್ರೆ ಸ್ಥಳವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಗೆ ಬರುತ್ತದೆಯೇ ಎಂಬ ಮಾಹಿತಿ ಕೋರಿರುವ ಬಗ್ಗೆ.

- ಉಲ್ಲೇಖ: 1. ಕೇಂದ್ರ ಪರಿಸರ & ಅರಣ್ಯ ಮಂತ್ರಾಲಯದ ಅಧಿಸೂಚನೆ 2011 ದಿನಾಂಕ:- 06-01-2011.
2. ತಹಶೀಲ್ದಾರರು, ಉಡುಪಿ ತಾಲೂಕು, ಉಡುಪಿ ಇವರು ಮಾಹಿತಿ ಕೋರಿದ ದಿನಾಂಕ:27/04/2017

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ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ.ಬ್ರ: 187/7 ರಲ್ಲಿನ 0.26 ಎಕ್ರೆ ಮತ್ತು 188/1ಎ ರಲ್ಲಿನ 0.69 ಎಕ್ರೆ ಸ್ಥಳವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಗೆ ಬರುತ್ತದೆಯೇ ಎಂಬ ಮಾಹಿತಿ ಕೋರಿ ತಹಶೀಲ್ದಾರರು, ಉಡುಪಿ ತಾಲೂಕು, ಉಡುಪಿ ಇವರು ಮೇಲಿನ ಉಲ್ಲೇಖ(2) ರಲ್ಲಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಸದ್ರಿಯವರ ಅರ್ಜಿ ಪ್ರಕಾರ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಲಾಗಿ, ಸದರಿ ಸ್ಥಳವು ಜಿ. ಪಿ. ಎಸ್. ರೀಡ್‌ಲಿಂಗ್ N 13° 17' 34.3", E 74° 43' 30.6" ರಂತೆ ಹಾಗೂ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ 2011ರ ಪ್ರಕಾರ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಯ ಹೊರಗಿರುವುದಾಗಿ ಈ ಮೂಲಕ ತಿಳಿಸಿದೆ.


ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ)

ಉಡುಪಿ

ಪ್ರತಿಯನ್ನು:

1. ತಹಶೀಲ್ದಾರರು, ಉಡುಪಿ ತಾಲೂಕು, ಉಡುಪಿ ಇವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ರವಾನಿಸಿದೆ.
2. ಶ್ರೀ ಹರಿಯಪ್ಪ ಕೋಟ್ಯಾಹಳ್ಳಿ ಉದ್ಯಾವರ ಗ್ರಾಮ ಉಡುಪಿ ತಾಲೂಕು.

Government of Karnataka

Office of Regional Director (Environment), First floor, C Block, "Rajatadri" Manipala,
Udupi - 576104

PraNiPa/ViVa/03/2017-18

Date:- 14/07/2017

Subject: Information Requested about, whether land measuring 0.26 acres in Sy.No. 187/7 and 0.69 acres in Sy.No. 188/1A situated in Udupi Taluk, Udyavara Village falls under Coastal Regulation Zone.

Reference:1. Central Ministry of Environment and Forests notification 2011 dated 06-01-2011.
2. Information requested by Tahsildar, Udupi Taluk, Udupi on date: 27/04/2017

* * * * *

As per reference (No.2) the Tahsildar, Udupi Taluk, Udupi has made an inquiry if the area measuring 0.26 acres bearing Sy.No.187/7 and 0.69 acres bearing Sy.No.188/1A of Udyavara Village of Udupi Taluk falls under the Coastal Regulation Zone.

Accordingly, spot inspection has been made and the co-ordinated of the said area according to GPS is N 13⁰ 17' 34.3", E74⁰ 43' 30.6". According to the Coastal Regulation Zone Notification 2011, this area does not fall under Coastal Regulation Zone

Signature
Regional Director (Environment)
Udupi

Copies to,

1. Tahsildar, Udupi Taluk, Udupi.
2. Shri Hariyappa Kotian, Udyavara Village, Udupi Taluk.



Anuram - R4 (A)

ಇ-ಮೇಲ್ : udupi3crz@gmail.com

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ದೂರವಾಣಿ/ ಫ್ಯಾಕ್ಸ್ : 0820-2574348

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರ(ಪರಿಸರ) ಕಛೇರಿ,ಮೊದಲನೇ ಮಹಡಿ, 'ಸಿ' ಬ್ಲಾಕ್ "ರಜತಾದ್ರಿ" ಮಣಿಪಾಲ, ಉಡುಪಿ -576104

ಪ್ರಾ.ನಿ.ಪ/ವಿ.ವ/04/2017-18

ದಿನಾಂಕ:-14/07/2017

ವಿಷಯ: ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ.ಬ್ರ: 188/4ಸಿ ರಲ್ಲಿನ 0.43 ಎಕ್ರೆ ಸ್ಥಳವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಗೆ ಬರುತ್ತದೆಯೇ ಎಂಬ ಮಾಹಿತಿ ಕೋರಿರುವ ಬಗ್ಗೆ

ಉಲ್ಲೇಖ: 1. ಕೇಂದ್ರ ಪರಿಸರ & ಅರಣ್ಯ ಮಂತ್ರಾಲಯದ ಅಧಿಸೂಚನೆ 2011 ದಿನಾಂಕ:- 06-01-2011.

2. ತಹಶೀಲ್ದಾರರು, ಉಡುಪಿ ತಾಲೂಕು, ಉಡುಪಿ ಇವರು ಮಾಹಿತಿ ಕೋರಿದ ದಿನಾಂಕ:27/04/2017

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ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ.ಬ್ರ: 188/4ಸಿ ರಲ್ಲಿನ 0.43 ಎಕ್ರೆ ಸ್ಥಳವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಗೆ ಬರುತ್ತದೆಯೇ ಎಂಬ ಮಾಹಿತಿ ಕೋರಿ ತಹಶೀಲ್ದಾರರು, ಉಡುಪಿ ತಾಲೂಕು, ಉಡುಪಿ ಇವರು ಮೇಲಿನ ಉಲ್ಲೇಖ(2) ರಲ್ಲಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಸದ್ರಿಯವರ ಅರ್ಜಿ ಪ್ರಕಾರ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಲಾಗಿ, ಸದರಿ ಸ್ಥಳವು ಜಿ. ಪಿ. ಎಸ್. ರೀಡಿಯರ್ N 13° 17' 32.4", E 74° 43' 31.1" ರಂತೆ ಹಾಗೂ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ಅಧಿಸೂಚನೆ 2011ರ ಪ್ರಕಾರ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವಲಯ ವ್ಯಾಪ್ತಿಯ ಹೊರಗಿರುವುದಾಗಿ ಈ ಮೂಲಕ ತಿಳಿಸಿದೆ.


ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ)

ಉಡುಪಿ

ಪ್ರತಿಯನ್ನು

1. ತಹಶೀಲ್ದಾರರು, ಉಡುಪಿ ತಾಲೂಕು, ಉಡುಪಿ ಇವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ರವಾನಿಸಿದೆ.

2. ಕ್ರೀಮತಿ ಉಪಾಲತ ಏಚ್ ಕೋಟ್ಯಾನ್, ಉದ್ಯಾವರ ಗ್ರಾಮ ಉಡುಪಿ ತಾಲೂಕು.

Email: udupi3crz@gmail.com

Phone/Fax: 0820-2574848

Government of Karnataka

Office of Regional Director (Environment), First floor, C Block, "Rajatadri" Manipala,
Udupi - 576104

PraNiPa/ViVa/04/2017-18

Date:- 14/07/2017

Subject: Information Requested about, whether land measuring 0.43 acres in Sy.No. 188/4C in Udupi Taluk, Udyavara Village falls under Coastal Regulation Zone.

Reference:1. Central Ministry of Environment and Forests notification 2011 dated 06-01-2011.
2. Information requested by Tahsildar, Udupi Taluk, Udupi on date: 27/04/2017

* * * * *

As per reference (No.2) the Tahsildar, Udupi Taluk, Udupi has made an inquiry if the area measuring 0.43 acres in Sy.No. 188/4C of Udyavara Village of Udupi Taluk falls under the Coastal Regulation Zone.

Accordingly, spot inspection has been made and the co-ordinates of the said area according to GPS is N 13⁰ 17' 32.4", E74⁰ 43' 31.1". According to the Coastal Regulation Zone Notification 2011, this area does not fall under Coastal Regulation Zone

Signature
Regional Director (Environment)
Udupi

Copies to,

1. Tahsildar, Udupi Taluk, Udupi.
2. Smt Ushalata H Kotian, Udyavara Village, Udupi Taluk.



Annexure 24(B)

ಇ-ಮೇಲ್ : udupi3crz@gmail.com

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ದೂರವಾರ್ತೆ/ ಫ್ಯಾಕ್ಸ್ : 0820-2574848

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರ(ಪರಿಸರ) ಕಛೇರಿ, ಮೊದಲನೇ ಮಹಡಿ, 'ಸಿ' ಬ್ಲಾಕ್ "ರಜತಾದ್ರಿ" ಮಂಟಪಾಲ, ಉಡುಪಿ -576104
ಪ್ರಾ.ನಿ.ಪ/ವಿ.ವ/05/2017-18

ದಿನಾಂಕ:-14/07/2017

ವಿಷಯ: ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ.ಬ್ರ: 188/1ಬಿ ರಲ್ಲಿನ 0.66 ಎಕ್ರೆ ಸ್ಥಳವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ಪಲಯ ವ್ಯಾಪ್ತಿಗೆ ಬರುತ್ತದೆಯೇ ಎಂಬ ಮಾಹಿತಿ-ಕೋರಿರುವ ಬಗ್ಗೆ

- ಉಲ್ಲೇಖ: 1. ಕೇಂದ್ರ ಪರಿಸರ & ಅರಣ್ಯ ಮಂತ್ರಾಲಯದ ಅಧಿಸೂಚನೆ 2011 ದಿನಾಂಕ:- 06-01-2011.
2. ತಹಶೀಲ್ದಾರರು, ಉಡುಪಿ ತಾಲೂಕು, ಉಡುಪಿ ಇವರು ಮಾಹಿತಿ ಕೋರಿದ ದಿನಾಂಕ:27/04/2017

* * * * *

ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ಸ.ನಂ.ಬ್ರ: 188/1ಬಿ ರಲ್ಲಿನ 0.66 ಎಕ್ರೆ ಸ್ಥಳವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ಪಲಯ ವ್ಯಾಪ್ತಿಗೆ ಬರುತ್ತದೆಯೇ ಎಂಬ ಮಾಹಿತಿ ಕೋರಿ ತಹಶೀಲ್ದಾರರು, ಉಡುಪಿ ತಾಲೂಕು, ಉಡುಪಿ ಇವರು ಮೇಲಿನ ಉಲ್ಲೇಖ(2) ರಲ್ಲಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ಸದ್ರಿಯವರ ಅರ್ಜಿ ಪ್ರಕಾರ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಲಾಗಿ, ಸದರಿ ಸ್ಥಳವು ಜಿ. ಪಿ. ಎಸ್. ರೀಡಿಂಗ್ N 13° 17' 33.0", E 74° 43' 30.9" ರಂತೆ ಹಾಗೂ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ಪಲಯ ಅಧಿಸೂಚನೆ 2011ರ ಪ್ರಕಾರ ಕರಾವಳಿ ನಿಯಂತ್ರಣ ಪಲಯ ವ್ಯಾಪ್ತಿಯ ಹೊರಗಿರುವುದಾಗಿ ಈ ಮೂಲಕ ತಿಳಿಸಿದೆ.

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು (ಪರಿಸರ)
ಉಡುಪಿ

ಪ್ರತಿಯನ್ನು,

1. ತಹಶೀಲ್ದಾರರು, ಉಡುಪಿ ತಾಲೂಕು, ಉಡುಪಿ ಇವರಿಗೆ ಮಾಹಿತಿಗಾಗಿ ರವಾನಿಸಿದೆ.
2. ಶ್ರೀಮತಿ ಬೇಬಿ ಎಸ್ ಮೆಂಡನ್, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು.

Email: udupi3crz@gmail.com

Phone/Fax: 0820-2574848

Government of Karnataka

Office of Regional Director (Environment), First floor, C Block, "Rajatadri" Manipala,
Udupi - 576104

PraNiPa/ViVa/05/2017-18

Date:- 14/07/2017

Subject: Information Requested about, whether land measuring 0.66 acres in Sy.No. 188/1B in Udupi Taluk, Udyavara Village falls under Coastal Regulation Zone.

Reference:1. Central Ministry of Environment and Forests notification 2011 dated 06-01-2011.
2. Information requested by Tahsildar, Udupi Taluk, Udupi on date: 27/04/2017

* * * * *

As per reference (No.2) the Tahsildar, Udupi Taluk, Udupi has made an inquiry if the area measuring 0.66 acres in Sy.No. 188/1B of Udyavara Village of Udupi Taluk falls under the Coastal Regulation Zone.

Accordingly, spot inspection has been made and the co-ordinates of the said area according to GPS is N 13⁰ 17' 33", E74⁰ 43' 30.9". According to the Coastal Regulation Zone Notification 2011, this area does not fall under Coastal Regulation Zone.

Signature
Regional Director (Environment)
Udupi

Copies to,

1. Tahsildar, Udupi Taluk, Udupi.
2. Smt Baby S Mendon, Udyavara Village, Udupi Taluk.



Annoucement - R5

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಗ್ರಾಮೀಣಾಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಇಲಾಖೆ

ಪರವಾನಗಿ (ಲೈಸೆನ್ಸ್) ಪತ್ರ (ಕ.ಪಂ.ರಾ.ಪ್ರಕರಣ 64 ರಂತೆ)
ಕಟ್ಟಡ ಪರವಾನಗಿ

ಜಿಲ್ಲೆ: ಉಡುಪಿ

ತಾಲ್ಲೂಕು: ಉಡುಪಿ

ಸಕಾಲ ಸಂಖ್ಯೆ: PR0011009948275

ಗ್ರಾಮಪಂಚಾಯತಿ: ಉದ್ಯಾವರ

ಗ್ರಾಮ: ಉದ್ಯಾವರ

ಲೈಸೆನ್ಸ್ ಸಂಖ್ಯೆ:	ಅರ್ಜಿ ದಿನಾಂಕ:	ಸ್ವತ್ತಿನ ಸಂಖ್ಯೆ:	ಸ್ವತ್ತಿನ ವರ್ಗೀಕರಣ	ಸ್ವತ್ತಿನ ಪ್ರಕಾರ:	ಕಟ್ಟಡದ ಅಂದಾಜು ಮೊತ್ತ (ಲಕ್ಷಗಳಲ್ಲಿ):
	12/02/2021	152600302900193164		ಹೊಸ	29766750.00
ಚೆಕ್ಯುಬಂದಿ: ಕಟ್ಟಡದ ವಿಧ					
ಉತ್ತರ	ಪೂರ್ವ	ಪಶ್ಚಿಮ	ದಕ್ಷಿಣ	ಆರ್.ಸಿ.ಸಿ ಭಾವಣೆ, ಕಾಂಕ್ರೀಟ್/ಇಟ್ಟಿಗೆ ಗೋಡೆ, ಮಾರ್ಬಲ್, ನೆಲಹಾಸು, ತೇಗದ ಮರದ ಕಿಟಕಿ ಮತ್ತು ಬಾಗಿಲುಗಳು	
187	263	188	188		
ಮಾಲೀಕರ ಹೆಸರು	ತಂದೆ/ತಾಯಿ/ಗಂಡ/ಹೆಂಡತಿ ಹೆಸರು	ಪರವಾನಗಿ ದರ		ರಶೀದಿ ಸಂಖ್ಯೆ ನಂಬರ್	
ಹೆರಿಯಪ್ಪ ಕೋಟ್ಯಾನ್ / ಶಂಕರನಾರಾಯಣ ಆಡಳಿತ ಪಾಲುದಾರರು ಮೆ ಕಾರ್ತಿಕ್ ಮೆರೈನ್ ಇಂಡಸ್ಟ್ರೀಸ್	ಬಿನ್ ರಾಜು ಕೋಟ್ಯಾನ್			PR0012001446968	

ಷರತ್ತುಗಳು /ಕರಾರುಗಳು

1. ಕಟ್ಟಡವು ನಿರ್ಮಾಣವಾಗಲಿರುವ ಪ್ರತಿಯೊಂದು ನಿವೇಶನದ ಎಲ್ಲಾ ಕಡೆಯಲ್ಲಿಯೂ

1. ಸಾರ್ವಜನಿಕ ರಸ್ತೆಯ ಅಭಿಮುಖವಾಗಿಯೂ 10 ಅಡಿ ಅಂಚಿನ ಖಾಲಿ ಜಾಗ.

2. ಯಾವ ಕೇಂದ್ರದಿಂದಲೇ ಆಗಲಿ ಕನಿಷ್ಠ 5 ಅಡಿಗಳಿರುವುದಕ್ಕೆ ಒಳಪಟ್ಟು ಕಟ್ಟಡದ ಹಿಂಭಾಗದ ಗೋಡೆಯಿಂದ 10 ಅಡಿಗಳಷ್ಟು ಅಳತೆಯಾಗುವಂತೆ ಮೂಲ ಕಟ್ಟಡದ ಮತ್ತು ಹಿಂಭಾಗದ ಎಲ್ಲಾ ಕಟ್ಟಿನ ನಡುವೆ ಖಾಲಿ ಜಾಗವು.

3. ಕಟ್ಟಡದ ಉಳಿದ ಭಾಗಗಳ ಪ್ರತಿಯೊಂದು ಭಾಗಗಳಲ್ಲಿ ಕನಿಷ್ಠ 5 ಅಡಿ ಅಂಚುಳ್ಳ ಖಾಲಿ ಜಾಗವು ಇರುವಂತೆ ಏರ್ಪಡಿಸತಕ್ಕದ್ದು ಮತ್ತು ಅವುಗಳನ್ನು ರಚಿಸಿಕೊಂಡು ಬರತಕ್ಕದ್ದು.

2. ಆನರ ವಾಸಕ್ಕಾಗಿ ಉದ್ದೇಶಿಸಲಾಗಿರುವ ಪ್ರತಿಯೊಂದು ಕಟ್ಟಡವು.

1. ನೆಲದ ಮಟ್ಟದಿಂದ 2 ಅಡಿಗಿಂತ ಕಡಿಮೆ ತಿಲ್ಲದ ಮೇಲು ಪಾಯದ ಎತ್ತರವನ್ನು ಹೊಂದುವಂತೆಯೂ.

2. ಅಂತಹ ಕಟ್ಟಡದ ಪ್ರತಿಯೊಂದು ಕೊಠಡಿಯ ನೆಲದ ವಿಸ್ತೀರ್ಣದಲ್ಲಿ ಒಟ್ಟು 1/10 ನೇ ಭಾಗಕ್ಕೆ ಸಮನಾದ ಅಥವಾ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಿಂದ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ ಪ್ರಮಾಣದಷ್ಟು ಕ್ಷೇತ್ರವುಳ್ಳ ಕಿಟಕಿಗಳಿಂದಲೂ ಅಥವಾ ಬಾಗಿಲುಗಳಿಂದಲೂ ಕೂಡಿ ಗಾಳಿ ಬೆಳಕಿಗೆ ಅನುಕೂಲವಾಗಿರುವಂತೆಯೂ.

3. ಅಂತಹ ಕಟ್ಟಡಕ್ಕೆ ಲಗತ್ತು ಮಾಡಲ್ಪಟ್ಟಿರುವ ಶೌಚಾಲಯ ಅದರ ಬಾಗಿಲಿನ ಪ್ರತಿಯೊಂದು ಬಾಗದಲ್ಲಿಯೂ 3 ಅಡಿಗಳಿಗೆ ಕಡಿಮೆ ಇಲ್ಲದಷ್ಟು ಅಗಲವುಳ್ಳ ಭಾಗದಿಂದ ಗಾಳಿ ಬೆಳಕು ಬೀಳುವಂತೆ ಏರ್ಪಡಿಸಬೇಕು. ಸದರಿ ಬಾಗಿಲು 2 ಅಡಿಗಳ ಅಗಲಕ್ಕಿಂತ ಕಡಿಮೆ ಇರತಕ್ಕದ್ದಲ್ಲ.

4. ನಿರುಪಯುಕ್ತವಾಗುವ ವಲಸು ನೀರು ರಸ್ತೆಯ ಮೇಲೆ ಹರಿದು ಬರದಂತೆ ನೀರು ಹೋಗುವುದಕ್ಕೆ ಚರಂಡಿ ಇಲ್ಲವೆ ಇಂಗು ಬಚ್ಚಲನ್ನು ಕಟ್ಟಿಸತಕ್ಕದ್ದು ಹಾಗೂ ಘನ ಮತ್ತು ದ್ರವತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿಗೆ ಪ್ರಸ್ತುತ ಇರುವ ನಿಯಮಗಳನ್ನು ಕಡ್ಡಾಯವಾಗಿ ಪಾಲಿಸತಕ್ಕದ್ದು.

5. ಕಟ್ಟಿಸತಕ್ಕ ಕಟ್ಟಡದ ಸ್ಥಳವು ಅತಿಕ್ರಮಣವಾಗುತ್ತಿದ್ದಲ್ಲಿ ಈ ಪರವಾನಗಿಯನ್ನು ನಮ್ಮ ಕಾರ್ಯಕ್ಕೆ ಅಧಿಕೃತವೆಂದು ತಿಳಿಯಲಾಗುವುದು ಮತ್ತು ಈ ರೀತಿ ಅತಿಕ್ರಮಣವಾಗುತ್ತಿದ್ದಕ್ಕೆ ಈ ಪರವಾನಗಿ ದಾಖಲು ಪತ್ರವಾಗುವುದಿಲ್ಲ.

6. ಸಾರ್ವಜನಿಕ ಆರೋಗ್ಯಕ್ಕೆ ದಕ್ಕೆ ಬರದಂತೆ ರಚನೆ ಇರತಕ್ಕದ್ದು.

7. ಲೈಸೆನ್ಸ್ ಪಡೆದ ಸ್ಥಳದ ಹೊರತಾಗಿ ಬೇರೆ ಸ್ಥಳದಲ್ಲಿ ಅಥವಾ ಸಾರ್ವಜನಿಕ/ಖಾಸಗಿ ಆಸ್ತಿಗಳನ್ನು ಇತುವರಿ ಮಾಡಿ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿದ್ದೆ ಆದಲ್ಲಿ ಲೈಸೆನ್ಸ್ ರದ್ದುಪಡಿಸಿ ಸೂಕ್ತ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಲಾಗುವುದು.

8. ವಾಸ್ತವ್ಯದ ಕಟ್ಟಡದ ಅಂದಾಜು ವೆಚ್ಚ 10 ಲಕ್ಷ ಮೀರಿದಲ್ಲಿ ಅಥವಾ ವಾಣಿಜ್ಯ ಮತ್ತು ಕೈಗಾರಿಕೆ ಕಟ್ಟಡ ಅಂದಾಜು ವೆಚ್ಚವು ಮೀರಿದಲ್ಲಿ ಕಾರ್ಮಿಕ ಇಲಾಖೆಯಿಂದ ಎನ್ ಓ ಸಿಯನ್ನು ಕಟ್ಟಡಕ್ಕೆ ವಿದ್ಯುತ್ ಸಂಪರ್ಕ ತೆಗೆದುಕೊಳ್ಳುವ ಸಂದರ್ಭದಲ್ಲಿ ಹಾಜರುಪಡಿಸತಕ್ಕದ್ದು.

9. ರಾಷ್ಟ್ರೀಯ ಹೆದ್ದಾರಿ ಮತ್ತು ರಾಜ್ಯ ಹೆದ್ದಾರಿ, ಜಿಲ್ಲಾ ತಾಲ್ಲೂಕು ಮತ್ತು ಗ್ರಾಮರಸ್ತೆಗಳ ಮಧ್ಯರೇಖೆಯಿಂದ ಇದಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ಪ್ರಾಧಿಕಾರಗಳು ರಚಿಸಿರುವ ಪ್ರಸ್ತುತ ನಿಯಮಗಳನ್ವಯ ಸೂಚಿಸಿರುವ ಮಾರ್ಜಿನ್ ಒಳಗಡೆ ಯಾವುದೇ ಕಟ್ಟಡವನ್ನು ರಚಿಸಕೂಡದು. ರಚಿಸಿದಲ್ಲಿ ಲೈಸೆನ್ಸ್ ರದ್ದುಪಡಿಸಿ ಮುಂದಿನ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಲಾಗುವುದು.

10. ಕಟ್ಟಡವನ್ನು ಕಟ್ಟಲು ಉದ್ದೇಶಿಸಿರುವ ಸ್ಥಳವು ಕರಾವಳಿ ನಿಯಂತ್ರಣ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಟ್ಟಲ್ಲಿ /ವಿಮಾನನಿಲ್ದಾಣ/ರೈಲ್ವೆ ಇಲಾಖಾ ವ್ಯಾಪ್ತಿ /ಅಗ್ನಿ ಶಾಮಕ ಹಾಗೂ ಪರಿಸರ ಅಥವಾ ಇನ್ನಾವುದೇ ಪ್ರಾಧಿಕಾರಗಳ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಟ್ಟಿದ್ದಲ್ಲಿ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಗಳಿಂದ ಪ್ರತ್ಯೇಕ ಅನುಮತಿಯನ್ನು ಪಡೆದು ಕಟ್ಟಡ ನಿರ್ಮಾಣ ಮಾಡುವುದು.

11. ಕಟ್ಟಡ ಕಾಮಗಾರಿಯನ್ನು ಪೂರ್ಣಗೊಳಿಸುವುದರೊಂದಿಗೆ ಶೌಚಾಲಯವನ್ನು ಕಡ್ಡಾಯವಾಗಿ ನಿರ್ಮಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು.

12. ಕಟ್ಟಡ ರಚನೆಯನ್ನು ಇದಕ್ಕಿಂತಲೇ ಅಧಿಕೃತ ಪ್ರಾಧಿಕಾರದಿಂದ ಅಭಿವೃದ್ಧಿಪಡಿಸಿರುವ ವಿನ್ಯಾಸದಂತೆ 1 ವರ್ಷದ ಅವಧಿಯೊಳಗೆ ನಿರ್ಮಾಣ ಡಿಕೊಳ್ಳತಕ್ಕದ್ದು. ತಪ್ಪಿದಲ್ಲಿ ಪರವಾನಗಿ ನವೀಕರಿಸಿಕೊಳ್ಳತಕ್ಕದ್ದು.

13. ಕಟ್ಟಡ ಕಟ್ಟಲು ಅನುಮತಿ ಪಡೆಯುವ ಸಂದರ್ಭದಲ್ಲಿ ಹಾಜರುಪಡಿಸಿರುವ ಮಾಹಿತಿಯು ಸುಳ್ಳು/ಮೋಸ/ಯಾವುದೇ ರೀತಿಯ ಸಂಶಯಾಸ್ಪದ ಅಥವಾ ಕೃತಕ ದಾಖಲೆಗಳಿಂದ ಒಳಗೊಂಡಿದ್ದಲ್ಲಿ ನೀಡಲಾದ ಅನುಮತಿಯನ್ನು ಯಾವುದೇ ಪೂರ್ವ ಸೂಚನೆ ನೀಡದ ರದ್ದುಪಡಿಸಿ ಕಾನೂನು ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು

ಷರತ್ತುಗಳು ಅನ್ವಯಿಸುತ್ತವೆ

ಈ ಪರವಾನಗಿ ಪತ್ರವು ಒಂದು ವರ್ಷದ ಅವಧಿಗೆ ಸಿಂಧುವಾಗಿರುತ್ತದೆ.

ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ

ದಿನಾಂಕ: 12/02/2021



ಗ್ರಾಮ ಪಂಚಾಯತ್: ಉದ್ಯಾವರ

Government of Karnataka

Rural Development and Panchayat Raj department

License (according to K.P.R Case 64)

Building License

District: Udupi

Taluk: Udupi

Sakala No.: PR0011009948275

Gram Panchayat: Udyavara

Village: Udyavara

License No.:	Date of Application :	Property Number:	Property Classification	Property type	Estimated cost (In Lakhs):
	12.02.2021	152600302900193164		New	29766750.00
Bound by:				Type of the building	
North	East	West	South	RCC Terrace, Concrete block walls, Marble, flooring, Teak wood windows and doors.	
187	263	188	188		
Name of the owner	Father/ Mother/ Husband/ Wife name	License cost		Receipt number	
Hariyappa Kotiyan/ Shankaranarayana Administration Partners, M/s Karthik Marine Industries	S/o Raju Kotiyan			PR0012001446968	

Terms/conditions

1. In all bounds of the plots where the building is to be built

1. Set back of 10 feet towards the sides that are facing public roads.
2. From any centres a gap of 5 feet, 10 feet away from the rear wall gap should be maintained between primary building all other construction.
3. From any part of the building a gap of 5 feet should be created and maintained all along.

2. All the buildings intended for housing

1. The foundation should be elevated 2 feet or more above ground level
2. All the rooms of such building should have windows or doors that are 1/10th the area of the surface area of the floor or as per the specifications of the local Gram Panchayat to facilitate for light and ventilation.
3. Such building where toilet is attached, on each side of the door arrangements should be made for light and ventilation from such side which is 3 feet wide and the said door of the toilet should not be narrower than 2 feet.
4. Proper drainage of septic tank should be built so as to avoid sewage from flowing on the surface and necessary arrangements should be made for segregation and treatment of solid and liquid waste.
5. If the structure being built is encroaching, this license will be considered as official document and the license will lose its validity.
6. The construction shouldn't affect public health.

7. The construction should be done in the licensed area only, any encroachment upon public/private property will lead for the license to be cancelled and legal action will be instituted.
8. If the building cost is above 10 lakhs or in case of commercial or industrial building, if the cost exceeds the estimate, an NOC should be obtained from labour department while securing electricity connection.
9. The margins set by National Highways, State Highways, District, Taluk and Village road authorities should be followed, any construction within these margins will lead to revocation of license and legal action shall be taken.
10. If the intended construction area falls under the Coastal regulation zone / Airport / Railways / Fire department and environment department or any such authorities, clearance from such authorities must be secured.
11. At the time of the completion of construction of the building, constructio of toilets should be strictly completed.
12. The construction of the approved design should be completed within a year, if not license has to be renewed.
13. While securing the construction license if any of the presented information or document is incorrect, deceitful, suspicious or fake the license will be revoked without intimation and legal action will be instituted.

Conditions apply

This licence is valid for a period of one year.

Date 12/02/2021

Panchayat Development Authority

Grama Panchayat Udyavara

ಸಾರ್ವಜನಿಕರ ಗಮನಕ್ಕೆ

ಉಡುಪಿ ತಾಲೂಕು ಉದ್ಯಾವರ ಗ್ರಾಮದ ವಿತ್ತೋಡಿಯ ಕಲಾಯಿಬೈಲ್‌ನ 'ಶಿವಧಾಮ' ಎಂಬ ನಿವಾಸದಲ್ಲಿ ವಾಸಿಸುವ ನಾನು ಜಯ ಎನ್. ಕುಂದರ್ ಪ್ರಾಯ 53 ವರ್ಷ. S/o. ದಿ ನಾರಾಯಣ ಸುವರ್ಣ ಈ ಮೂಲಕ ಸಾರ್ವಜನಿಕರಲ್ಲಿ ವಿನಂತಿಸುವುದೆಂದರೆ ನನ್ನ ಮಗನ ಸಾವಿನ ವಿಷಯದಲ್ಲಿ ನಾವು ತುಂಬಾ ದುಃಖದಲ್ಲಿದ್ದು ನಮ್ಮ ಊರಿನ ಕೆಲವರು ನನ್ನ ಮಗನ ಸಾವಿನ ವಿಷಯವನ್ನು ದುರುಪಯೋಗ ಮಾಡುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ. ಇತ್ತೀಚೆಗೆ ನನ್ನ ಮಗನಾದ ದಿ ದೀಕ್ಷಿತ್‌ನ ಸಾವಿಗೆ ನ್ಯೂರೋಮೆಲಿಯೋಮಿಸಿಸ್ ಎಂಬ ಬ್ಯಾಕ್ಟಿರಿಯಾದಿಂದ ಸಾವನಪ್ಪಿರುತ್ತಾನೆ ಎನಕ ಯಾವುದೇ ಮೀನಿನ ಫಟಕದಿಂದಲ್ಲ ಮತ್ತು ಮೀನಿನ ಫಟಕಕ್ಕೂ ನಮ್ಮ ಮನೆಗೆ 1 ಕಿ.ಮೀ. ದೂರವಿರುತ್ತದೆ. ಸಾರ್ವಜನಿಕರೇ ನಿಮ್ಮ ವೈಯಕ್ತಿಕ ಧ್ವೇಷಕ್ಕೆ ನನ್ನ ಮಗನ ಸಾವಿನ ವಿಷಯವನ್ನು ದುರುಪಯೋಗ ಮಾಡಬೇಡಿ

ವಂದನೆಗಳೊಂದಿಗೆ

ಸ್ಥಳ : ಉದ್ಯಾವರ

ದಿನಾಂಕ : 03-11-2019

ಸಾಕ್ಷಿದಾರರು :

ಇತಿ ತಮ್ಮ ವಿಶ್ವಾಸಿ

Jinesh
(ಜಯ ಕುಂದರ್)

Chandra Shekar Hanale S/o Challa Karkera
P. Itanady, Udyavara

Varantri Bangaru S/o Sanjeeva Kundem
P. Itanady, Udyavara

PUBLIC NOTICE

I, Jaya N Kunder, S/o Late. Narayana Suvarna, aged about 53 years, resident of 'Shivadhama', Kalayibail, Pitrodi, Udyavara Village, do hereby state that I am in extreme agony as a result of my son's tragic death. My son died as a result of a bacterial infection called '**Neuromelioidosis**'. It has come to my attention recently that some of you are using this tragic incident to spread misinformation, I would like to hereby declare that my son's death has nothing to do with fish mills. The closest fish mill in the vicinity of my house is about a kilometre away. Dear public, kindly do not misuse my son's death for any grudge you hold against me.

Thank you,

Place: Udyavara
Date: 03-11-2019

Yours truly,
(Signature)
Jaya Kunder

Witnesses:

1. (Signature)
Chandra Shekhar, S/o Challa Karkera
Pithrody, Udyavara.
2. (Signature)
Vasanth Bangara, S/o Sanjeeva Kunder
Pithrody Udyavara.